

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.733/92

Date of Order: 15.2.94

BETWEEN :

Smt. K.Kondamma

.. Applicant.

A N D

1. The Union of India, rep. by
its Secretary, Ministry of
Defence, New Delhi.

2. The Director, Naval Science
and Technological Lab., (R&D)
Organisation, Ministry of
Defence, Vigyan Nagar,
Visakhapatnam.

.. Respondents.

Counsel for the Applicant

.. Mr.G.Parameswara Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr.R.RANGARAJAN : MEMBER (ADMN.)

To

1. The Secretary, Ministry of Defence,
Union of India, New Delhi.
2. The Director, Naval Science and Technological Lab.,
(R&D) Organisation, Ministry of Defence, vigyan Nagar,
visakhpatnam.
3. One copy to Mr.G.Parameswar rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj,, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

33/10/77
11/5/74

O.A.No.733/92.

Date: 15.2.1994.

J U D G M E N T

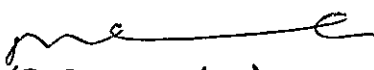
I as per Hon'ble Sri R.Rangarajan, Member(Administrative) I

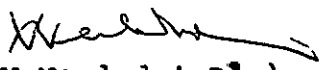
Applicant herein joined as Casual Helper (Washer-Woman) in the Statutory Canteen of Naval Science and Technological Laboratory (N:S:T:L.), Visakapatnam under R-2 with effect from October, 1989 on a daily wage of Rs.20-50 ps. Her services were terminated orally from 9.10.1991. She has also filed earlier an O.A.No.877/91 to avoid her termination. The present O.A. is filed praying for the same relief as was prayed for by the applicant in O.A.No.652/92.

2. The contention of the applicant herein and the relief asked for are the same as that of the applicant in O.A.No.652/92. Reply to this O.A. submitted by the respondents is on the similar lines^{as} in O.A.No.652/92. Hence, we see no reason to differ from the orders given in O.A. No.652/92. Hence, the following direction is given:-

OR-2 should place requisition on the concerned Employment Exchange for supply of candidates for filling up existing vacancies if any and vacancies that will arise in future in Group 'D' in accordance with rules and regulations and if the name of the applicant is sponsored by the Employment Exchange in pursuance of his requisition placed on the Employment Exchange the case of the applicant should also be considered in her turn in accordance with law. However, the above direction will not stand in the way of the respondents in filling up of vacancies through compassionate ground appointments and ex-servicemen quota appointments.

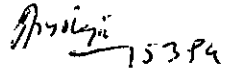
3. The O.A. is ordered accordingly. No costs.


(R.Rangarajan)
Member (Admn.)


(V.Neeladri Rao)
Vice-Chairman

Dated 15th February, 1994.

Grh.


Deputy Registrar (J) ac

(3)

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. E. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RAVARAJAN : MEMBER
(ADMN)

Dated: 15-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No.

733/92

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DEPARTMENT
AM 21 MAR 94
HYDERABAD